

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516

IB-923/ND/2019

IA/1326/2024, IA/2909/2023

IN THE MATTER OF:

M/s. Oriental Bank Of Commerce

.....Applicant

Vs.

M/s. Venta Realtech Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 23.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Ichchha Kalash, Adv. in IA/1326/2024

For the Respondent :

For the DTCP : Mr. Shekhar Raj Sharma, Dy. AG Hry with Ms. Nidhi
Narwal, Adv.

ORDER

IA/1326/2024:-

Ld. Counsel on behalf of the Applicant is present and sought liberty to withdraw the present application. Liberty is granted to the Applicant to withdraw this application i.e. IA/1326/2024 and the same is **dismissed as withdrawn.**

IA/2909/2023:-

Heard the submissions made by the Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Respondents in part. For the continuation of the argument, list this application on **27.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)